

OPEN COURT
CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD

ORIGINAL APPLICATION NO.162 OF 2004

ALLAHABAD THIS THE 11TH DAY OF MARCH 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Jugal Kishore,
Son of Late Rajman (Ex-Driver) 'B' SDAH,
Resident of Village and Post-Bagaha,
District-Deoria.

.....Applicant

(By Advocate Sri S.N. Shukla)

Versus

1. Union of India,
Through the Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi.
2. The General Manager,
Eastern Railway,
17, Netaji Subhash chand Road,
Kolkata.
3. The Divisional Railway Manager,
Eastern Railway,
Sealdah.

.....Respondents

(By Advocate Sri G.R.Gupta)

O R D E R

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

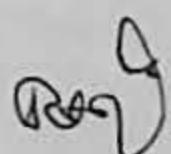
None appears to press this Original Application.
I have perused the Original Application instituted on 06.02.2004. I have also perused the application for condonation of delay. The applicant's father Rajman was employed in the Eastern Railway as Driver. He died in harness on 29.12.1979. It is alleged that the mother of the applicant gave an application on

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26.04.2000 for the purpose of giving compassionate appointment to her son Kali Prasad. The same was rejected on the ground that he had failed in the High School Examination. The applicant's claim for compassionate appointment came to be rejected by order dated 27.05.1988. His case was re-examined by the Competent Authority and on re-consideration, the earlier order dated 27.05.1988 was maintained vide order dated 14.12.1990 and again by order dated 15.06.1998. The delay in approaching the Tribunal is sought to be explained on the ground that the applicant was not aware of the orders aforesated.

2. In my opinion, the explanation is far from satisfactory. The Original Application is, therefore, liable to be dismissed on the ground of latches of the provisions contained in Section 21 of the Central Administrative Tribunals Act, 1985. That apart the applicant is not entitled to invoke compassionate appointment about more than 25 years after the death of his father.

3. Accordingly, the delay condonation application and Original Application fails and are dismissed. No Costs.



Vice-Chairman

/NEELAM/